

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUN ALTERNATE ENERGY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SUN ALTERNATE ENERGY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/06/2010
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40108DL2010PTC204419
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 11, Ground Floor, Community Centre, Saket, Delhi 110017 Corporate Office: Unit No. 1106-1107, 11th Floor, Tower-B, SAS Tower, Sector-38 Gurgaon-122001
6.	Insolvency commencement date in respect of corporate debtor	22 nd July, 2020 (Order was pronounced on 22/07/2020 by Hon'ble NCLT, Delhi Bench VI in C.P. No. IB-2359/(ND)/2019)
7.	Estimated date of closure of insolvency resolution process	18 th January, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajiv Bajaj IBBI/IPA-002/IP-N00276/2017-18/10834
9.	Address and e-mail of the interim resolution professional, as registered with the Board	4/180, Ground Floor Backside, Subhash Nagar, New Delhi-110027 Email: rbajajip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	4/180, Ground Floor Backside, Subhash Nagar, New Delhi-110027 Email: cirpsunalternate@gmail.com
11.	Last date for submission of claims	05 th August, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SUN ALTERNATE ENERGY PRIVATE LIMITED** on 22nd July, 2020.

The creditors of **SUN ALTERNATE ENERGY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 05th August, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25/07/2020


Rajiv Bajaj

Place: New Delhi

IRP of **SUN ALTERNATE ENERGY PRIVATE LIMITED**
IBBI/IPA-002/IP-N00276/2017-18/10834